

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

RA/M.A /O.A/ T.A/ 381 1989

Gangabon & Silanki **Applicant (s).**

A H Solanki Adv. for the Petitioner (s).

Versus

versus
Union of India vs. Respondent (s).

J D Ajmarc Adv. for the
Respondent (s).

SR. NO.	DATE.	ORDERS.
		<p>Dismissal (Copy send)</p>

(1)

CORAM : HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER.

HON'BLE MR. M. M. SINGH .. ADMINISTRATIVE MEMBER.

12.09.1989.

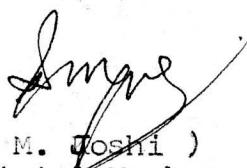
In this application the petitioner has challenged the order dt. 17.8.89, whereby her services are sought to be terminated with effect from 19.9.89.

When the matter came up for admission, we have heard Mr. N.K.Shah for Mr. A.H.Solanki. He seeks permission to withdraw application to enable him to examine the rules governing the services of the petitioner, and other materials in support of the claim of the petitioner. The permission is granted as prayed for. The petitioner will be at liberty to file a fresh application on the same cause of action.

Accordingly the application stands disposed of as withdrawn.

M M Singh

(M. M. Singh)
Administrative Member.


(P. M. Joshi)
Judicial Member.

Raval